

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 388/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016 executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited for seeking approval of Change in Law events dues to enactment of GST Laws.

Petitioner : Wardha Solar (Maharashtra) Private Limited (WS(M)PL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

**Petition No. 395/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 4.8.2016 executed between Parampujya Soalr Energy Private Limited and NTPC Limited for seeking approval of Change in Law events dues to enactment of GST Laws.

Petitioner : Parampujya Solar Energy Private Limited (PSEPL)

Respondents : NTPC Limited and Ors.

Date of Hearing : 21.1.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Ms. Aparajita Upadhyay, Advocate, WS(M)PL and PSEPL  
Shri Rakesh Shah, WS(M)PL and PSEPL  
Ms. Poorva Saigal, Advocate, SECI and NTPC  
Ms. Tanya Sareen, Advocate, SECI and NTPC

**Record of Proceedings**

Learned counsel for the Petitioner tendered the copy of note on argument and submitted that the issues raised in the Petitions are already covered in the Commission's earlier orders relating to Change in Law arising out of enactment of GST laws. Learned counsel further sought liberty to file additional submissions regarding claim for GST for certain modules and equipment which were procured after the COD of the solar power projects.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioners to file their additional submissions, by 30.1.2020 with an advance copy to the Respondents, who may file their response, if any, by 6.2.2020. The due date of filing of additional submissions and response should be strictly complied with.



3. Subject to the above, the Commission reserved order in the Petitions.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

